O.A. No. 342 of 2004.

Order dated 27.10.2006.

Heard Mr.S.N.Satpathy, Learned Counsel appearing for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railways.

By filing show cause to the M.A. filed by the Applicant seeking direction to implement the orders of this Tribunal dated 16.06.2004, the Respondents have stated that the order of suspension of the Applicant having been revoked, he has already joined on 14.03.2006.

Learned counsel for the applicant has pointed out that he has illegally been deprived of the enhanced Subsistence Allowance. It is a matter which he has to first agitate before his authorities. Therefore, it is open to him to make a representation to the Department and in case such a representation is made by applicant it should be disposed of within two months of receipt of such representation, if any.

In view of the above, M.A. filed by Applicant stands disposed of.

Copies of this order be given to learned counsel for

both sides.

MINIS

MEMBER(ADMN.)